

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

39

OA.1090/97

dt. 22-8-97

Between

K. Sambaiah

: Applicant

and

1. Union of India, rep. by
Chief Postmaster General
Andhra Pradesh Circle
Hyderabad 500001

2. Postmaster General
Hyderabad Region
Hyderabad 500001

3. The Supdt. of Post Offices
Hanmakonda Division
Hanamkonda 506001

4. Iqbal Pasha

5. K. Rajaiah

: Respondents

Counsel for the applicant

: Y. Appala Raju
Advocate

Counsel for the respondents

: N.R. Devaraj
Sr. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Mr. Y. Appala Raju for the applicant and Mr. N.R. Devaraj for the respondents.

1. The applicant herein was allotted Type-II Quarters in the month of December, 1996. Due to reasons which are not immediately apparent, the allotment was cancelled in March, 1997, i.e., after only three months of the original allotment. The applicant thereupon sought the permission of the authority to retain the quarters upto 3-5-97, which was duly granted. He has filed this OA on the ground that the cancellation is not in accordance with any of the conditions pertaining to original allotment. He claims to have made certain representations to the authorities, including to the Postmaster General. The said representation is stated to have not been disposed of although an earlier decision of the Post Master General has been communicated to the applicant through the Superintendent of Post Offices.

2. I consider it unnecessary to go into various factors relating to seniority lists or length of service and other connected matters. Allotment of quarters and its cancellation are wholly within the competence of the authorities to decide so long as, in doing so, the rules are adhered to. Post Master General, Hyderabad Region, may, therefore, look into this case and take a fair and judicious decision in accordance with rules and also keeping in view, to the extent possible, the difficulties expressed by the applicant. It has been stated that the applicant's daughter is

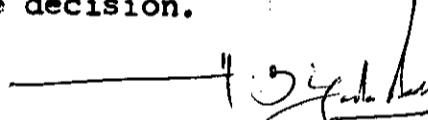
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suffering from TB and that this is known to the authorities. If this is true, and if there is any scope or provision for extending special consideration to such cases, PMG may like to do so. In any case, the present problem and difficulties expressed by the applicant ought to be noted with a view to either allowing the allotted quarters to be retained by him permanently, if permitted by rules, or making available the next quarter which falls vacant. It is made clear that these are only observations and suggestions, and not directions by any means.

3. There is no reason to believe that the PMG, Hyderabad, / CPMG, shall not take a fair and appropriate decision in the case.

4. With this, the case is remitted back to the PMG to enable him to take a suitable decision.


(H. Rajendra Prasad)
Member (Admn)

Dated : August 22, 97
Dictated in Open Court


Deputy Registrar (O.P.)

sk

O.A.1090/97.

To

1. The Chief Postmaster General,
Union of India, A.P.Circle, Hyderabad-1.
2. The Postmaster General,
Hyderabad Region, Hyderabad-1.
3. The Superintendent of Post Offices,
Hanamkonda Division, Hanamkonda-1.
4. One copy to Mr.Y.Appala Raju, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

aff
3/9/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD, M(A)

DATED:-

22/8/97

~~ORDER/JUDGMENT.~~

M.A.,/RA.,/C-A.No..

in

O.A.No.

1090/97

T.A.No.

(W.P.)

Admitted and Interim directions issued

Allowed This case is remitted

Disposed of with Directions.

Dismissed. back to P.M.G.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

